I 37 87 900 45

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

From	relection to	the House)
Non 49 years, residen	Land Constituency Land Granes Land Constituency Landaugh: 1/wife of Lane Granes Hist of Amil Ps-Dighware Hist mention full poster	I address), a candidate at the abo
	affirm and state on oath as under:-	
(strike out whichever is not an		
Independent candidate.	name of the political p	arty) / am contesting as an
(2) Details of PAN and stat	us of filing of Income tax return :	
Sl. No. Names	Descript The Co.	and all and the Land lands

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self		l con mod	Kupecsy
2.	Spouse-			
3.	Dependent 1	Tark II		
4	Dependent 2			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

5.

Dependent 3

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Anx. A
(b)	Name of the court, Case No. and Date of order taking cognizance :	Anx. A
(e)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	Anx: A

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	ANX-A
(b)	Name of the Court(s), Case No. and	ANX-A
	Date(s) of order(s).	

(5) That I give heigh below the details of the assets (movable and introvable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of fisted companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details: including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3		
)	Cash in hand	1,00,000		15000=W	×	d		
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	45,000=N	*	ø	ø	ø		
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	×	a	a	×	d		
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	ings, Insurance Policies timent in any Financial tin Post office or		estment in any Financial ent in Post office or		•	0	0
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,							
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	BR-OYB SEART DOWN	4	×	~	2		
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	2/0 gram	×	×	×	×		

/s/ly other assets such as value of Chims/interest	N.P. Bose Rithe	v 1
Gross Total value	80,000/-	

3. Details of Immovable assets:
Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	*	124 155 386 645, 1214 1222 1001	Surgarling 596 IKIKA	a a	a
	Area (Total measurement in acres)		1003 SED 2 Bigha	5 Dusles	×	×
	Whether inherited property (Yes or NO)			150000=		
	Date of purchase in case of self acquired property	~				
	Cost of Land (in case of purchase)at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)	2	d	d	a	×
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
.52	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(iii)	(including apartments) -Location(s) -Survey number(s)	N· A				
	Built up Area (Total measurement in sq. ft.)					

	V is ther inherited property (* eº or NO)		T	T		T
	Develof purchase in case of serf		-			-
	Cost of property (in case of purchase) at the time of purchase					
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value				-	
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Am; 100/ 100000	16 2000	130		
	Area (Total measurement in sq. ft.)	3 Katha	For Store			-
	Built up Area (Total measurement in sq. ft.)	300000000	8 000000	0		-
*	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					-
	Cost of property (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
v)	Others (such as interest in property)					
vi)	Total of Current Market Value of (i) to (v) above	19,00,00 }	toty.			

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or F1 Amount outstanding Nature of loan	tal Broke	gadia K.c	c - 3,00,000	ъм ъм	
	Loan or dues to any individuals/ Entity other than inentioned in (i) above. Name(s) Amount outstanding Nature of Joan				2	

	A-ay other liability				
	Grand total of liabilities	8,00,000/-			
(ii)	Government Dues: Dues to departments dealing with government secommodation	NIL			
	Dues to departments dealing with supply of water	NIL			
	Dues to departments dealing with supply of electricity	NIL			
	Dues to departments dealing with supply of telephones/mobiles	MIL			
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	÷		
	Income Tax Dues				
	Wealth Tax Dues				
	Service Tax Dues				
	Municipal /Property Tax Dues				
	Sales Tax Dues				
	Any other dues				
	Grand total of all Govt. dues	-	-	-	 -

(7) Details of profession or occupation:

a. Self...M.L.A.

b. Spouse ... N.A...

(8) My educational qualification is as under: M. Com (Thinker unit versity, Mugg.), L.L.B (Wilm wirely)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./SpH./Kum. Viney Kumaz Singh
2.	Full postal address	ALLPO - Ami Ps- Sighwere Mis- Chefre
3.	Number and Name of the constituency and state	122, Son WL.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	B.J.P
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

5	P	VM of				s. for which la		17.4	The one Stone
-	(9)	Candidate			Inc	come Tax Retu	rn filed		
-		Sponse:			-			-	
-	-) Dependents		-	-			-	
5.		The second secon	of Assets and	Liabi	litie	es in runoes		1	
		Description	Self	Spous		Dependent-I	Depende	ent-II	Dependent-III
١.		Moveable Asset (Total value)				Dependent 1	Берение		15cpcident-11
3.	100	Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(ii)	Approximate Current Market Price of Asset (Total Value)							
		Liabilities							
		(i) Government dues (Total)	8, w, m -			i de la companya de l			
Comment.		(ii) Loans from Bank, Financial Institutions and others (Total)							
	((ghest educational qualific Give details of School / Un urse) (Name of the Schoo	L. d	Co> L. /3 tion with	th fi	Biker Billion of the	certificat	v Col	Muz.

VERIFICATION

i, the depor	tent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the
best of my	knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
acciare mat	
(a) there is	no case of conviction or pending case against me other than those mentioned in items 3 and 4 above.

(b) L my spouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Varified of Rayma	2-41	Sacaraher	
Verified atthis the	3015	day of	201/

Y Lay 185.3:40L.

DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned 4. The affidavit should be either typed or written legibly and nearly.

GOVT, OF BIHAR

NIEST WINGE

BATTURNISHED BY CANDIDATE ALONGWI

MINATION PAPER

NC -23421/01 A

Before the Returning Officer

for election to Legislative Assembly ... (name of the House)

from 122 Sampur constituency

(name of the constituency)

aged 48 years, resident of At + P.O. - Ami P.S. Dighwara Dish-Sarah candidate at the above election, do hereby solemnly affirm and state on oath as under(Strike out whichever not applicable)

- (1) The following case(s) is/are pending against me in which cognizance has been taken by the court:
 - (i) Section of the Act and description of the offence for which cognizance taken:
 - (ii) The court which has taken cognizance : C.J.M. Chapra dRan (Blin
 - (iii) Case No.: Town P.S. Case No. 223/2001 Tr. No. - 1235/10
 -) Date of order of the Court taking cognizance : 67.09.2001
 - (v) Details of appeal(s) / application (s) for revision, etc., if any , filed against

one other Case attached herewith in separate pater which has not been taken Cognizance due to pending

in Police enquiry.

Jlay (20, 4; 201)

ails of the cases attached in separate paper.

In the Court C.J.M., Chapra, Saran, Dariyapur P.S. Case No. 18/95.
 U/S 399, 402, 324, 307/34 I.P.C., 25 (i) B(A) 26/35 Arms Act, 3/4
 Explosive Substance Act.

In the Court of Shri Rakesh Kumar, Rajak, J.M., Chapra Rr No. 1235/10
 Town P.S. Case No. 223/2001.

Cognizance taken by C.J.M., Chapra Dated 7-9-2001. U/S 147, 341, 323 I.P.C.

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